5. The Chief Justices of the Supreme Court and the High Courts are regularly reviewing the pendency of cases and by constituting special Benches, taking up together of group of cases involving similar points of Law, disposal of cases is being expedited.

*139. [Transferred to the 22nd January, 1976].

Introduction of double decker coaches

*140. SHRIMATI LAKSHMI KUMARI CHUNDAWAT:

SHRI MAHENDRA BAHADUR SINGH:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that Government propose to introduce double-decker Rail coaches in the near future; and
- (b) if so, by when these coaches are likely to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MO-HAMMAD SHAFI QURESHI): (a) and (b) Body shell of one prototype coach has been manufactured and is undergoing tests. Date for introducing double-decker coaches for public use, being dependent on test results and passengers' reaction, cannot be forecast at present.

Article 226 of the Constitution

*141. SHRI OMPRAKASH TYAGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government propose to amend Article 226 of the Constitution in order to curtail the Writ Jurisdiction of the High Courts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): The question as to whether the Constitution requires to be amended in any respect is under examination. No concrete proposal with reference to any particular article of the Constitution has yet been formulated.

Hindustan Aluminium Corporation Limited

to Questions

*142. SHRI BHOLA PRASAD SHRI KALYAN ROY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Starred Question 128 given in the Rajya Sabha on the 5th May, 1975 and state:

- (a) wherther the Hindustan Aluminium Corporation Limited has sent the information/particulars on certain items called for by the Company Law Board;
- (b) if so, the date on which the information was supplied;
- (c) whether a special audit under Section 233A of the Companies Act, 1956 has since been ordered:
- (d) if the answer to part (c) above be in the negative, the reasons therefor; and
- (e) by when the Company Law Board will complete its examination?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Yes, Sir.

- (b) The information was furnished by the company by its letter dated the 26-7-1975 received on 30-7-1975.
 - (c) No, Sir.
- (d) and (e) The Company Law Board considered the explanation/clarification furn.shed by the company and its counsel at the hearing granted. At its meeting held on 28th November, 1975 the Company Law Board came to the conclusion that there are no adequate grounds for ordering special audit under section 233A of the Companies Act, 1956 in this case.

News item in the Economic Times regarding Assam Oil Company

- *143. DR. RAM KRIPAL SINHA: Will the Minister of PETROLEUM be pleased to state:
- (a) whether Government's attention has been drawn to the news item "Assam Oil Company's shady deals" in the "Economic Times" dated the 4th May, 1975; and